

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

R.P. No. 11 of 2012 in
Appeal No. 97 of 2011

Dated : 2nd April, 2013

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Hindustan Chemicals Co.

... Appellant(s)

Versus

Dakshin Gujarat Vij Co. Ltd. & Ors.

...Respondent(s)

Gujarat Urja Vikas Nigam Ltd. & Anr.

...Review Petitioner/R.2 & R.1

Counsel for the Appellant(s): Mr. Suit Pushkar
Mr. Anchit Oswal

Counsel for the Respondent(s): Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R.2

ORDER

Both the learned counsel are directed to file their respective Written Submissions. The learned counsel for the Appellant submits that he will be filing his Written Submissions by tomorrow after serving copy on the other side. Thereafter, the learned counsel for the Respondent will file his respective Written Submissions on or before 08.04.2013 after serving copy on the other side.

Post the matter for Reporting Compliance and for further submissions on **08.04.2013**.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/rkt